

ITEM NO.15

COURT NO.3

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No. 26918/2022

(Arising out of impugned final judgment and order dated 30-05-2022 in CRLA No. 3952/2012 passed by the High Court of Judicature at Allahabad)

PAWAN KUMAR PANDEY @ BABLU & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No.201476/2022-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.201477/2022-EXEMPTION FROM FILING O.T. and IA No.201478/2022-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

WITH

SLP(Cr1) No. 5802/2023 (II)

IA No. 7511/2023 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 7515/2023 - EXEMPTION FROM FILING AFFIDAVIT)

Date : 12-07-2023 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJIV KHANNA
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Mr. Manoj K. Mishra, AOR
Mr. Umesh Dubey, Adv.
Mr. A.baskar, Adv.
Mr. A. Baskar, Adv.
Mr. D.n.dubey, Adv.
Mr. D. N. Dubey, Adv.
Mr. Vishal, Adv.
Mr. Shekhar Yadav, Adv.
Mr. Piyush Singh, Adv.

For Respondent(s) Ms. Srishti Singh, AOR
Ms. Shweta Yadav Advocate, Adv.
Ms. Shweta Yadav, Adv.

UPON hearing the counsel, the Court made the following

O R D E R

It appears that the present special leave petition is wrongly listed, as *vide* order dated 04.05.2023 it was directed to be listed in the month of August 2023.

Learned counsel for the respondent also circulated a letter seeking adjournment citing the same reason.

Re-list in the month of August 2023.

(BABITA PANDEY)
COURT MASTER

(R.S. NARAYANAN)
ASSISTANT REGISTRAR